

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1307
ANSWERED ON:14.07.2009
PURCHASE OF SECURITY EQUIPMENT
Rao Shri Kavuri Samba Siva

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of standardised norms drawn for purchase of security equipment by police forces of the States;
- (b) the funds allocated and utilised by each State for the purpose;
- (c) whether any laboratory exists which determines the quality of equipment purchased by police forces;
- (d) if so, the details thereof;
- (e) whether the Government proposes to formulate a policy and issue detailed guidelines to State police forces in connection with import, purchase and manufacture of security related goods and equipment; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): "Police" is a State subject as per the VII Schedule to the Constitution and as such, it is within the purview of State Government to prescribe standardized norms for purchase of security equipments by the State Governments. However, a well-defined system of purchase procedures exist for procurement of security equipment by the Central Para Military Forces as envisaged in General Financial Rules (GFR), purchase manuals, DGS&D manual etc. The Bureau of Police Research & Development has a list of Qualitative Requirement (QR) / specifications for various security

equipments which have been circulated to all the State Governments and can be used by the State Governments.

(b): The Ministry of Home Affairs is implementing a Scheme for Modernisation of State Police Forces (MPF) under which financial assistance is provided to State Governments, inter-alia, for construction of residential and non-residential buildings, purchase of vehicles, procurement of weapons and procurement of security / surveillance / communication / forensic science equipments to supplement the efforts of State Governments in modernizing its police forces. The Statewise details of funds released under the MPF Scheme during 2008-09 is given in the Statement at Annexure.

(c) & (d): Under Defence Research and Development Organisation (DRDO), a number of laboratories exist for different tests and the services of DRDO laboratories are utilized by Central Para Military Forces and may also be used by the State Governments in addition to various other accredited laboratories.

(e) & (f) : There are existing instructions of the concerned Government of India Ministries/ Departments regarding import and manufacture of various goods including security equipment which are reviewed from time to time.